

**MINISTRY OF LABOUR AND EMPLOYMENT
(SHRAM AUR ROZGAR MANTRALAYA)**

PART I. UNION SUBJECTS

1. In respect of Union Railways - Payment of wages, trade disputes, hours of work for employees not covered by the Factories Act, and regulation of employment of children.
2. In respect of Docks - Regulation of safety, health and welfare measures concerning dock labour.
3. Regulation of labour and safety in mines and oilfields.

PART II. CONCURRENT SUBJECTS

4. Factories.
5. Welfare of Labour - Industrial, commercial and agricultural conditions of labour; provident funds, family pensions, gratuity, employers' liability and workmen's compensation; health and sickness insurance, including invalidity pensions, old age pensions, improvement of working conditions in factories; canteens in industrial undertakings.
6. Unemployment Insurance.
7. Trade Union; industrial and labour disputes.
8. Labour statistics.
9. Employment and unemployment except rural employment and unemployment.
10. Vocational and technical training of craftsmen.

**PART III. ADDITIONAL BUSINESS FOR STATES OF
HIMACHAL PRADESH, MANIPUR, TRIPURA
AND UNION TERRITORY OF DELHI.**

11. Items mentioned in Part II above.

**PART IV. INCIDENTAL BUSINESS WITH RESPECT TO ANY OF
THE MATTERS MENTIONED IN PARTS I, II, AND III
ABOVE.**

12. The implementing of treaties and agreements with other countries.
13. Jurisdiction and powers of all Central Government Industrial Tribunals/Labour Courts.

PART V. MISCELLANEOUS BUSINESS

14. Employment Exchanges.
15. Schemes for training of instructors, craftsmen, technicians, and foremen at supervisory level, both in India and abroad, apprentice training.
16. International Labour Organisation (ILO).
17. Tripartite Labour Conferences.
18. The War Injuries (Compensation Insurance) Act, 1943 (23 of 1943) and Scheme.
19. Administration of laws connected with safety and welfare in mines other than coal mines; organisations of the Chief Inspector of Mines and Mica Mines Welfare.
20. Administration of Dock Workers (Safety, Health and Welfare) Act, 1986 and Dock Workers (Safety, Health and Welfare) Regulation, 1990 made thereunder.
21. To be deleted.
22. Administration of the Minimum Wages Act, 1948 (11 of 1948).
23. Administration of the Employees' State Insurance Act, 1948 (34 of 1948), the Employees Provident Funds and Miscellaneous Provisions Act, 1952 (19 of 1952), the Payment of Gratuity Act, 1972 (39 of 1972), the Maternity Benefits Act, 1961 (53 of 1961) and the Workmen's Compensation Act, 1923 (8 of 1923).
24. Administration of Labour Laws in central sphere undertakings.

25. Labour Statistics Organisation of Director General, Labour Bureau.

26. Organisation of Chief Labour Commissioner and Constitution and administration of Central Government Industrial Tribunal, Central Government Labour Courts, National Industrial Tribunal.
27. Organisation of Directorate General of Factory Advice Service and Labour Institutes, Mumbai.
28. Plantation Labour and administration of the Plantations Labour Act, 1951 (69 of 1951).
29. Recruitment, posting, transfer and training of Central Government Labour Officers.
30. Administration of the Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955 (45 of 1955).
31. Schemes regarding workers' education.
32. Schemes regarding workers' participation in management.
33. Discipline in industry.
34. Constitution of Wage Boards for individual industries.
35. Regulation of working condition of motor transport workers.
36. Evaluation of the implementation of Labour Laws in the country.
37.
 - (a) Administration of Welfare Funds for beedi, cine and certain categories of non-coal mine workers;
 - (b) Regulation on abolition of bonded labour system;
 - (c) Regulation on inter-state Migrant Workmen;
 - (d) Contract Labour system;
 - (e) Formulation of Social Security Schemes and central legislation for unorganized sector workers including agricultural workers; and
 - (f) Establishment of Labour Welfare Organisation (LWO).
38. Prime Minister Shram Awards, National Safety Awards (for Mines and Factories), Rashtriya Viswakarma Puraskar.
39. The Building and other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 (27 of 1996) and

the Building and other Construction Workers Welfare Cess Act, 1996 (28 of 1996).

40. Sales Promotion Employees (Conditions of Service) Act, 1976 (11 of 1976).
41. Payment of Bonus Act, 1965.
42. Administration of the Equal Remuneration Act, 1976.

